

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
REGISTRATION OF NEWSPAPERS .

3451

SHRI N.R. GOVINDARAJAR

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :-

(a) whether it is a fact that a large number of cases of title verification and allotment of registration numbers are pending with the Registrar of Newspapers in India (RNI);

(b) if so, the details in this regard, and

(c) the steps Government proposes to clear the backlog of title verification and allotment of registration numbers expeditiously?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(SHRI C.M. JATUA.)

(a), (b) & (c). There is no delay in allotment of title and their registration on the part of the Office of the Registrar of Newspapers for India. The specified time limit for verification of titles is 15 days from the date of receipt of completed application in the office of the Registrar of Newspapers for India from the District Magistrate. Similarly the time limit for registration of titles is 30 days from the date of receipt of documents complete in all respects from the publisher. The time limits fixed are being adhered to. As on 17.12.2009, 134 cases of title verification and 654 cases of registration are pending.